

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. RC/307/2014

Coram:

**Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
Shri A.S.Bakshi, Member**

Date of Order : 17.11.2014

In the matter of

Regulatory Compliance Application for change of name of inter-State trading licence of SN Power Markets Private Limited.

**And
In the matter of**

SN Power Markets Private Limited

..Applicant

**And
In the matter of**

Statkraft Markets Private Limited

ORDER

This Regulatory Compliance application has been made by the SN Power Markets Private Limited for change of name of the company from SN Power Markets Private Limited ' to 'Statkraft Markets Private Limited '.

2. By order dated 21.6.2012, SN Power Markets Private Limited was granted trading licence (No. 58/Trading Licence/2012/CERC) for Category I to trade in electricity as an electricity trader in the whole of India, in



accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other related matters) Regulations, 2009 as amended from time to time.

3. The applicant has submitted that the name of the company has been changed from 'SN Power Markets Private Limited' to 'Statkraft Markets Private Limited' with effect from 23.8.2014. The certificate dated 23.8.2014 issued by the Registrar of Companies, Delhi has been placed on record.

4. The applicant has submitted that consequent to change of name, there is no structural change in the applicant company. The applicant has also submitted that it has complied with all provisions of relevant regulations applicable to it and no default has been committed in trading on Power Exchanges.

5. The applicant vide its affidavit dated 20.10.2014 has submitted that there is no change in the shareholding pattern and ownership of the company pursuant to the change of name.

6. Indian Energy Exchange (IEX) vide its letter dated 19.9.2014 has submitted that the applicant has not committed any default in trading on its Power Exchange. Power Exchange India Limited vide its letter dated 23.9.2014 has submitted that the applicant is not registered with its Power Exchange as a Member or client.



7. We have considered the submissions of the applicant, IEX, PXIL and perused documents on record.

8. Consequent to issue of certificate by the Registrar of Companies, Delhi, as noted above, we direct that the name of the licensee be changed from 'SN Power Markets Private Limited' to 'Statkraft Markets Private Limited' in the Commission's records.

9. A copy of this order be sent to the Central Government in Ministry of Power, Central Electricity Authority and Power Grid Corporation of India Ltd (CTU) in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

10. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of name of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

11. The petition stands disposed of accordingly.

Sd/- (A.S.Bakshi) Member	sd/- (A.K.Singhal) Member	sd/- (M. Deena Dayalan) Member	sd/- (Gireesh B. Pradhan) Chairperson
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